

Mr. Deputy-Speaker: The result of the division is as follows:

Ayes: 12; Noes: 80.

The 'Noes' have it. The cut motion is lost.

The motion was negatived.

Mr. Deputy-Speaker: I shall now put the other cut motions to vote.

All the other cut motions were also put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1962, in respect of the heads of demands entered in the second column thereof against Demands Nos. 71, 72 and 73 relating to the Ministry of Law."

The motion was adopted.

[The motions for demands for the Grants which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO. 71—MINISTRY OF LAW

"That the sum not exceeding Rs. 34,71,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Ministry of Law'."

DEMAND NO. 72—ELECTIONS

"That the sum not exceeding Rs. 26,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Elections'."

DEMAND NO. 73—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF LAW

"That the sum not exceeding Rs. 1,27,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Miscellaneous Expenditure under the Ministry of Law'."

15.53 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTIETH REPORT

Shri Jhulan Sinha (Siwan): I beg to move:

"That this House agrees with the Eightieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd March, 1961."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Eightieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd March, 1961."

The motion was adopted.

15.54 hrs.

RE: ESTATE DUTY (AMENDMENT) BILL

Mr. Deputy-Speaker: Now, Bills to be introduced. The first Bill, namely the Estate Duty (Amendment) Bill, stands in the name of Shri Ram Krishan Gupta.

Shri Ram Krishan Gupta (Mahendragarh): I do not want to introduce this Bill.

Shri Braj Raj Singh (Ferozabad): How can he not introduce it?

Mr. Deputy-Speaker: If he does not want to introduce the Bill, what can I do? Should I ask the hon. Member to introduce it?

Shri Ram Krishan Gupta: It deals with a State subject.

15.54½ hrs.

GIFT TAX (AMENDMENT) BILL*

(Amendment of section 22, 23, 25, 26 and 35) by Shri Ram Krishan Gupta.

Shri Ram Krishan Gupta (Mahendragarh): I beg to move for leave to introduce a Bill further to amend the Gift Tax Act, 1958.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Gift Tax Act, 1958."

The motion was adopted.

Shri Ram Krishan Gupta: I introduce the Bill.

15.55 hrs.

INDIAN POST OFFICE (AMENDMENT) BILL*

(Amendment of sections 68 and 69) by Shri Ram Krishan Gupta.

Shri Ram Krishan Gupta (Mahendragarh): I beg to move for leave to introduce a Bill further to amend the Indian Post Offices Act, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

The motion was adopted.

Shri Ram Krishan Gupta: I introduce the Bill.

15.55½ hrs.

SUBSIDIARY BANKS MERGER BILL*

By Shri Ram Krishan Gupta.

Shri Ram Krishan Gupta (Mahendragarh): I beg to move for leave to introduce a Bill to merge all subsidiary Banks with State Bank of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to merge all subsidiary Banks with State Bank of India."

The motion was adopted.

Shri Ram Krishan Gupta: I introduce the Bill.

15.56 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 226) by Shri C. R. Pattabhi Raman.

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Mr. Deputy-Speaker: Leave is granted.

Shri Tyagi (Dehra Dun): On a point of order. In the case of a Bill seeking to amend the Constitution of India, should not the article in the Constitution regarding amendments